

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 20th May, 2024

S.O 303 .- In exercise of the powers conferred under sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Udhampur as shown against each:-

| S.No. | Name | Jurisdiction |
|-------|-----------------|---------------------------|
| 1. | Sh. Baldev Raj | Naib Tehsildar, Panchari |
| 2. | Sh. Manohar Lal | • Naib Tehsildar , Lander |

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/18/2021-10

Dated :- 20-05- 2024

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government ,Revenue Department
4. District Magistrate, Udhampur. This is with reference to letter No DMU/JC/230 Dated: 15-05-2024
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

Senior Law Officer
 Department of Law, Justice and P.A